

DIVISION BENCH  
COURT - I

**M-1**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB)/347(KB)2020  
In IA(IB)/ No. 302(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> MAY 2024**

IN THE MATTER OF	IL&FS Financial Services Limited Vs E Village Kendra Limited
UNDER SECTION	IBC Under Sec 7

**Appearances (via video conferencing/physically)**

**CORRIGENDUM ORDER**

1. In the order dated 14.05.2024, the period of 90 days has been inadvertently mentioned as 17.11.2023 to 14.05.2024, which is corrected hereby to read as follows:

**“17.11.2023 to 14.02.2024.”**

2. The rest of the order shall remain unchanged.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

DIVISION BENCH  
COURT - I

O-201

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/347(KB)2020

IA(I.B.C)/713(KB)2024, IA(I.B.C)/714(KB)2024,

IA(I.B.C)/375(KB)2024, IA(I.B.C)/302(KB)2024,

IA(I.B.C)/785(KB)2023, IA(I.B.C)/1552(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>IL&amp;FS FINANCIAL SERVICES LIMITED VS E VILLAGE KENDRA LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearances (via video conferencing/physically)**

Mr.Nirmalya Dasgupta,Adv. ] For R-2 in IA 1552/2023  
Mr.Jitendra Patnaik,Adv. ]

Mr.Swatarup Banerjee,Adv. ] For Respondents in IA 785/2023  
Mr.Avishek Guha, Adv. ]  
Mr.Sariful Haque, Adv. ]  
Ms.Arnika Dutta,Adv. ]  
Mr.Kaustav De Sarkar,Adv. ]

Mr.Soumya Roy Choudhury,Adv. ] For Applicant in IA 713/2024  
Mr.Aditya Kanodia, Adv. ]  
Ms.Suparna Sarkar,Adv. ]

Mr.D.Pawan Kumar, Adv. ] In IA 375/2024 ,R-6  
Mr.S.Das, Adv. ]  
Mr.Shraddha Gupta,Adv. ]  
Mr.G.Nikhita Hari,Adv. ]  
Mr.P.Bhomick,Adv. ]

Mr.D.Pawan Kumar, Adv. ] In IA 1552/2023 ,R-7  
Mr.S.Das, Adv. ]  
Mr.Shraddha Gupta,Adv. ]  
Mr.G.Nikhita Hari,Adv. ]

Mr.Pratip Mukherjee, Adv. ] For Respondent No.6  
Mr.Arijit Ghosh, Adv. ]

Mr.Deepnath Roy Chowdhury,Adv. ] For R-8 in IA 1552 of 2023  
Ms.Shreyashi Maity,Adv. ]

Mr.S.KTiwari,Adv. ] For R-5 in IA 1552/2023  
Mr.Jayesh Choradia,Adv. ]

## **ORDER**

1. Ld.Counsel for the parties present.
2. **IA(I.B.C)/713(KB)2024, IA(I.B.C)/714(KB)2024-**
  - i. Ld.Counsel for Respondent No.2 seeks expunging the name of R-2 from the array of respondent parties.
  - ii. Ld.Counsel Mr.Shaunak Mitra, appearing for the petitioner wants to take instruction in regard to the same.
  - iii. **List the matter on 09/07/2024.**
3. **IA(I.B.C)/1552(KB)2023-**
  - i. Let copy of the supplementary affidavit be served to all concerned parties.
  - ii. Response if any be filed within a period of one week.
  - iii. Post this matter **on 22/07/2024.**
4. **IA(I.B.C)/302(KB)2024-**
  - i. This is an application filed by the RP under section 60(5) of the Insolvency and Bankruptcy Code, 2016 praying for excluding the CIRP period by 90 days i.e. from 17.11.2023- 14.05.2024.
  - ii. The reasons for exclusion is mentioned in para 14 of the application at page. 15.
  - iii. Ld. Counsel for the RP further submits that the CIRP is in progress and there is likelihood for resolution of the Corporate Debtor as a going concern.
  - iv. We have perused the application and the documents attached therewith and heard the Ld. Counsel for the RP. We are satisfied that the prayer made in the IA should be allowed. Therefore, the period between 17.11.2023 – 14.05.2023 i.e.90 days shall stand excluded from the CIRP.
  - v. Accordingly, this application is **allowed and disposed of.**
5. **IA(I.B.C)/375(KB)2024-**
  - i. Registry is directed to issue notice to the Respondents by speed post and email and place tracking information on record.
  - ii. Respondents to file Reply affidavit within a period of two weeks, failing which, right to file the same stands close.

iii. **Post this matter on 22/07/2024.**

6. **IA(I.B.C)/785(KB)2023- List the matter on 09/07/2024.**

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**